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(TO BE PUBLISHED IN THE DELHI GAZETTE- EXTRA ORDINARY) Legislative Assembly Secretariat

National Capital Territory of Delhi Old Secretariat, Delhi 110 054

No.F.19(08)/2019/LAS/Estt./

Dated:-

NOTIFICATION

F.19(08)/2019/LAS/Estt.:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, read with the Government of India, Ministry of Home Affairs Notification No.F.27/59-Him(i), dated the 13th July, 1959 the Lt. Governor of the National Capital Territory of Delhi hereby make the following rules regulating the method of recruitment to the post of Librarian in the Delhi Legislative Assembly Secretariat, National Capital Territory of Delhi, namely:-

- 1. **Short title and commencement**:- (i) These rules may be called the Librarian Recruitment Rules, 2019.
 - (ii) They shall come into force on the date of their publication in the Delhi Gazette.
- 2. **Number of posts, its classification and level of Pay matrix:** The number of said post, its classification and level of the Pay Matrix attached thereto shall be as specified in columns 2 to 4 of the Schedule.
- 3. **Method of recruitment, age limit, qualifications etc:-** The method of recruitment, age limit, qualifications and other matters relating to the said posts, shall be as specified in columns 5 to 13 of the said Schedule.
- 4. **Disqualifications:** No person;
 - (a) Who has entered into or contracted a marriage with a person having a spouse living: or
 - (b) Who, having a spouse living, has entered into or contracted a marriage with any person;
 - shall be eligible for appointment to the said posts:

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for doing so exempt any person from the operation of this rule.

- 5. **Power to relax**:- Where the Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category of persons.
- 6. **Saving:-** Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Schedule Tribes, Ex-servicemen and other special categories of persons in accordance with orders issued by the Government from time to time in this regard.

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SCHEDULE



SI. No.		Rule Proposed in the revised RRs
1.	Name of the post	Librarian.
2.	Number of posts.	01* (2019) * Subject to variation dependent on workload.
3.	Classification.	General Central Service Group "B", Non-Gazetted, Non- Ministerial.
4.	Scale/Level of Pay	Pay Level-6 (Rs.35400-112400/-).
5.	Whether selection post or non-selection post.	Not applicable.
6.	Age limit for direct recruitment.	Not Exceeding 30 years. (Relaxable for Govt. Servants upto 5 years in accordance with the instructions or orders issued by the Central Govt.).
		Note:-The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of J&K State, Lahaul and Spiti District and Pangi Sub Division of Chamba District of Himachal Pradesh, Andaman & Nicobar Island or Lakshadweep).
7.	Educational and other qualifications required for direct recruitment.	Essential (A)(i)Bachelor's Degree in Library Science or Library and information Science from a recognized University/Institute.
		(ii)Two years professional experience in a Library under Central/State Government/Autonomous or Statutory Organizations/PSU/University or recognized research or Educational Institution. OR
		(B)(i) Bachelor's Degree from a recognized
		Desirable: Diploma in Computer Application from a recognized University or Institute.
		Note 1: Qualifications are relaxable at the discretion of the Competent Authority in case of candidates otherwise well qualified,
		Note2: The qualification(s) regarding experience is/are relaxable at the discretion of the Competent Authority in case of candidates belongs to Scheduled Castes or Scheduled Tribes. If at any stage of selection the Competent Authority is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.
8.	Whether age & educational qualifications prescribed for direct recruits will apply in the case of promotees.	Not applicable.
9.	Period of probation, if any.	02 years for direct recruits.

10.	Method of recruitment: Whether by direct recruitment of by promotion or by deputation/ transfer and percentage of the vacancies to be filled by various methods;	By direct recruitment. Note: Vacancies caused by the incumbent being away on deputation or long illness or study leave or under other circumstances for duration of one year or more may be filled by the Appointing Authority on deputation basis from officers of Central/State Government/ Autonomous/ PSU/University or recognized research or Educational Institution. a) Holding analogous posts on regular basis in the parent cadre/department; or with 6 years regular service in posts in Level :5 (Rs.29200-66600) as per 7 th CPC pay matrix; and b) Possessing the qualification and experience prescribed for direct recruits under column 7. (period of deputation including period of deputation in another Ex-Cadre posts held immediately preceding this appointment in the same or some other Organization /department of the Central Government shall ordinarily not to exceed three years. The maximum age limit for appointment by Deputation shall not be exceeding 56 years as on the closing date of receipt of applications).
11.	In case of recruitment by promotion/deputation/transfer, grades from which Promotion / deputation/transfer to be made.	Not applicable.
12.	If a DPC exists, what is its composition	Group "B" Departmental Confirmation Committee (DCC): 1. Secretary, DLAS : Chairman 2. ADE(E-IV), Dte. of Education. : Member 3. Dy. Secy.(Admn.),LAS : Member.
13.	Circumstances in which UPSC is to be consulted in making recruitment.	Consultation with UPSC not necessary.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi;

(MUKESH C. SHARMA) DEPUTY SECRETARY(ADMN.)/HOO

Dated:-

No.F.19(8)/2019/MTS/LAS/Estt./

Copy forwarded for information and necessary action to the:-

1. The Principal Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi.

- 2. OSD to Chief Secretary, Govt. of NCT of Delhi.
- 3. The Secretary(AR), Administrative Reforms Department, Govt. of NCT of Delhi.
- 4. The Secretary (Finance), Finance Department, Govt. of NCT of Delhi.
- 5. The Secretary (L&J), Department of Law, Justice & Legislative Affairs, GNCT of Delhi.
- 6. The Joint Secretary(GAD), & (Co-ordination), Gen. Admn. Department, GNCT of Delhi in duplicate for publication in the Delhi Gazette, Part-IV(Extra Ordinary) with the request that the copies of the Gazette may please be supplied to this Secretariat and Services Department separately for official use.
- 7. Dy. Secretary (Services), Services-IV Department, GNCT of Delhi, 7th Level, B-Wing, Delhi Secretariat, New Delhi with reference to his UO No.F.2(13)/RR/2019/S-IV/2363 dt: 03.09.2019.

(MUKESH C. SHARMA)
DEPUTY SECRETARY(ADMN.)/HOO